

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AVASARALA TECHNOLOGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Avasarala Technologies Limited
2.	Date of incorporation of corporate debtor	9 th March, 1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1987PLC008228
5.	Address of the registered office and principal office (if any) of corporate debtor	1. No. 60, K Choodahalli Village, Somanahalli Gate, Kanakapura Main Road, Bangalore – 560 082 2. 6 th Main, 24 th Cross Road, MSI Area, PIPDC Industrial Estate, Mettupalyam, Puducherry - 605009
6.	Insolvency commencement date in respect of corporate debtor	4 th July 2023 (Order of Honourable NCLT in CP(IB) No. 110/BB/2021 received on 18th July, 2023)
7.	Estimated date of closure of insolvency resolution process	31 st December, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Sankar Devarakonda IP Registration No. IBBI/IPA-001/IP-P00095/2017-2018/10195
9.	Address and e-mail of the interim resolution professional, as registered with the Board	41/1, 2nd Floor, 8th Main, 11th Cross, Jayanagar 2nd Block, Bengaluru, Karnataka - 560011 Email: ravicacsma@icai.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	41/1, 2nd Floor, 8th Main, 11th Cross, Jayanagar 2nd Block, Bengaluru, Karnataka, 560011 cirp.avasarala@gmail.com
11.	Last date for submission of claims	1 st August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Details of Authorised Representative: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Avasarala Technologies Limited on 4th July, 2023 (Copy of Order received on 18th July, 2023).

The creditors of Avasarala Technologies Limited, are hereby called upon to submit their claims with proof on or before 1st August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
IBBI Registration No.:

AFA Valid till :
Date and Place :

Sd/-
:Ravi Sankar Devarakonda
IBBI/IPA-001/IP-P00095/2017-2018/10195
18th September, 2023
: 20th July, 2023, Bangalore

